

CORAM : Hon'ble Mr. P.M. Joshi .. Judicial Member

29/12/1988

Heard Mr. R.V. Deshmukh, the learned counsel for the petitioner.

In this application filed under section 19 of the Administrative Tribunals Act, 1985, the petitioner has challenged the orders of transfer dated 22.7.1988 and subsequent order dated 2.12.1988, whereby he is transferred from Rajkot to Delhi. According to Mr. Deshmukh, his children are studying in the school ~~are required~~ and they ~~face~~ to appear at the final year examination ~~in~~ ^{reliefs.} ~~in terms of keeping in~~ and therefore the petitioner seeks ~~only~~ ^{abeyance of} the said orders till the end of March, 1989 or till the examination is over. In this regard, the petitioner seems to have made representation vide his letter dated 22nd December, 1988. It seems the said representation is ~~not~~ ^{under} consideration of the respondents. It is strenuously urged by Mr. Deshmukh that the petitioner ~~be protected for the~~ ^{afresad} be protected for the period by way of interim relief.

Before passing interim relief as prayed for it is found expedient to hear the other side. Hence ~~to the respondents~~ pending admission. Issue urgent notices/returnable on 11th January, 1989 to show cause why the interim relief as prayed for should not be granted and the application be not admitted. The case be posted on 11th January, 1989 for admission.


(P M Joshi)
Judicial Member

*Mogera

Coram : Hon'ble Mr. P.H. Trivedi

: Vice Chairman

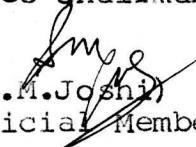
Hon'ble Mr. P.M. Joshi

: Judicial Member

9/1/1989

Mr.R.V.Deshmukh learned advocate for the applicant stated that this case is fixed on 11/1/1989 but the petitioner wants to withdraw as his grievance no longer exists. Accordingly with the consent of the learned advocate for the respondent the case is disposed of as withdrawn. The application for withdrawal may be taken on record.


(P.H.Trivedi)
Vice Chairman


(P.M.Joshi)
Judicial Member

a.a.bhatt